

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 685/2016

New Delhi this the 23rd day of February, 2016

**Hon'ble Ms. Chameli Majumdar, Member (J)
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Smt. V. K. Sauda,
W/o Mr. Ajmal Edappagath,
Aged 40 years,
Camera Person, Grade – II,
R/o E-112, M.S. Apartments,
K. G. Marg, New Delhi-110 001.Applicant

(By Advocate: Mr. Abhishek Kumar)

Versus

1. Union of India
Through Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan, New Delhi – 110 001.

2. Disciplinary Authority
Chief Executive Officer,
Prasar Bharti PTI Building,
Sansad Marg, New Delhi-110 001.

3. Director General,
Doordarshan Directorate,
Mandi House, Copernicus Marg,
New Delhi-110 001.

4. Director (Administration)
Doordarshan Directorate,
Mandi House, Copernicus Marg,
New Delhi-110 001.

5. Deputy Director (Administration)
Doordarshan Directorate,
Mandi House, Copernicus Marg,
New Delhi-110 001.Respondents

O R D E R (O R A L)

Chameli Majumdar, Member (J)

The applicant has filed this Original Application challenging the memorandum of charge sheet dated 29.01.2016. We are afraid that we would not be able to interfere with it since the charge sheet does not give any cause of action, however, having heard the applicant on the issue that listed documents have not been provided to the applicant, we direct the competent authority i.e., the Chief Executive Officer, respondent no. 2 to provide all the listed documents to the applicant to enable her to give full and detailed reply to the charge sheet. The respondents shall proceed with the inquiry and the applicant will cooperate with the inquiry. The inquiry may be concluded preferably within six months.

2. The O.A stands disposed of with the above directions. No costs.

(K. N. Shrivastava)
Member (A)

(Chameli Majumdar)
Member (J)

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